



**KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
THIRD SESSION**

**THE KARNATAKA AGRICULTURAL PRODUCE MARKETING
(REGULATION AND DEVELOPMENT) (AMENDMENT) BILL, 2014
(L.A. Bill No. 37 of 2014)**

A Bill further to amend the Karnataka Agricultural Produce Marketing (Regulation and Development) Act, 1966;

Whereas, it is expedient further to amend the Karnataka Agricultural Produce Marketing (Regulation and Development) Act, 1966 (Karnataka Act 27 of 1966) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-fifth year of the Republic of India, as follows:-

1. Title and commencement.- (1) This Act may be called the Karnataka Agricultural Produce Marketing (Regulation and Development) (Amendment) Act, 2014.

(2) It shall come into force at once.

2. Amendment of section 63.- In the Karnataka Agricultural Produce Marketing (Regulation and Development) Act, 1966 (Karnataka Act 27 of 1966), in section 63, in sub-section (2) after clause (ii), the following shall be inserted, namely:-

“(iia) provide facilities such as clearly demarcated adequate space commensurate with demand for direct sale by the producers to consumers for domestic consumption and not for subsequent sale or processing in such manner on such terms, as may be prescribed.”

STATEMENT OF OBJECTS AND REASONS

To give effect to the announcement made in the budget speech it is considered necessary to amend the Karnataka Agricultural Produce Marketing (Regulation and Development) Act, 1966 (Karnataka Act 27 of 1966).

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2:	item (ii a) of sub-section (2) of section 63, sought to be inserted, empowers to the State Government to make rules regarding the manner and the terms and not for subsequent sale or processing.
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The proposed delegation of Legislative power is normal in character.

SHAMANOOR SHIVASHANKARAPPA

Minister for Agricultural Marketing
and Horticulture

P. OMPRAKASHA

Secretary
Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE KARNATAKA AGRICULTURAL PRODUCE
MARKETING (REGULATION AND DEVELOPMENT) ACT, 1966
(KARNATAKA ACT 27 OF 1966)****xx****xx****xx****63. Powers and duties of market committee.- (2) xx****xx****xx**

- (ii) provide the necessary facilities for the [transport and marketing] of agricultural produce in the yards and outside APMC 498 the markets and sub-markets in the market area;

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